

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

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Date of Decision: 21.4.2003

OA 133/2003 with MA 155/2003

Mukti Lal Raiger s/o Shri Hukma Ram Raiger r/o Rainwal, Kishangarh,
Raigarh ka Mohalla, Jaipur.

... Applicant

Versus

1. Union of India through General Manager, North-Western Railway, Jaipur.
2. FA & CAO (Adm), Western Railway, Churchgate, Mumbai.
3. FA & ACO (Adm), North West Railway, Zonal Office, Headquarters, Jaipur.
4. Sr.DAO, Sr.Division Accounts Office, North West Railway, DRM Campus, Jaipur.

... Respondents

CORAM:

HON'BLE MR.JUSTICE G.L.GUPTA, VICE CHAIRMAN

HON'BLE MR.A.P.NAGRATH, ADMINISTRATIVE MEMBER

For the Applicant

... Mr.Abnishak Sharma

For the Respondents

...

O R D E R

PER HON'BLE MR.JUSTICE G.L.GUPTA

The challenge in this OA is to the order of removal dated 5.5.2000 (Ann.A/1). It is averred that the applicant has preferred an appeal against the said order but the same has not yet been decided. A copy of the said memo of appeal dated 19.11.2000 has been placed on record as Ann.A/12.

2. The learned counsel for the applicant says that for the present his client will be satisfied if the respondents are directed to decide the appeal of the applicant within a fixed time limit.

3. Consequently, the respondents are directed to dispose of the appeal of the applicant dated 19.11.2000 (Ann.A/12) within three months from the date of communication of this order. The OA stands disposed of accordingly.



(A.P.NAGRATH)

MEMBER (A)



(G.L.GUPTA)

VICE CHAIRMAN